

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HEAD QUARTERS): DELHI

CIRCULAR

URGENT/OUT AT ONCE

To

All the Judicial Officers at
Tis Hazari, Patiala House,
Karkardooma, Rohini, Dwarka,
Saket Courts Complex, Delhi/New Delhi,
Judicial Officers on Deputation.

Sub.- Binding of Law Journals "Delhi Law Times" (for residential Library), "Apex Decisions (Supreme Court)" & "Apex Decisions (Delhi High Court)" (for reference in Court).

Sir/Madam,

It has been brought to the notice of Centralized Library Committee that loose parts of the Law Journals namely, Delhi Law Times (for residential library), Apex Decisions (Supreme Court) and Apex Decisions (Delhi High Court) supplied for reference in court are not being returned back by some of the Judicial Officers to the representatives of the concerned publisher for binding of the Journals. Consequently immense difficulty is being faced in settling the final account with the publishers, as the binding charges are inclusive in the respective contracts.

I am therefore to request all the Judicial Officers to kindly return loose parts of DLT or Apex Decisions (Supreme Court)/Apex Decisions (High Court), as and when the representatives of the concerned publisher approaches for return of the loose parts for purpose of binding of Journals. With respect to the publication of aforesaid Journals for the years 2011 to 2014, officers are requested to positively return all the loose parts for binding within two weeks from the date of issuance of this circular to enable to settle the final account with the publishers.

This issues as per the approval of the minutes of the meeting dated 28.09.2015 by the Ld. District & Sessions Judge (Hqs.), Tis Hazari Courts, Delhi.

With regards

Yours sincerely,


(ANOOP KUMAR MENDIRATTA)
Additional District & Sessions Judge/
Chairperson, Centralized Library Committee
Tis Hazari Courts, Delhi